

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 325/97

Date of decision: 19.3.97

Between:

T. Venkata Gurunatham

... Applicant

And

1. The General Manager,
South Central Railway,
Secundrabad.

2. The Dy. Chief Mechanical
Engineer,
Carriage Repair Shop,
S.C.Railway,
Settipalli Post, Tirupathi. ... Respondents

Shri K. Sudhakar Reddy ... Counsel for applicant

Shri V. Rajeswar Rao ... Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

Heard Shri K. Sudhakar Reddy for the applicant and
Shri V. Rajeswar Rao, Additional Standing Counsel, for the
respondents.

2. The applicant in this O.A. is a land-displaced person, whose land under survey No. 20/M/Dry land to the extent of 0.03 acres was acquired by the respondent authorities for the establishment of Railway Carriage Repair Work Shop, Settipalli, Tirupathi. The certificate issued by the R.D.O., Chandragiri, Tirupathi for having taken over the above said land for establishment of Railway Carriage Repair Work Shop is enclosed as Annexure-2 to the O.A. The applicant now submits that he should be provided with a job under the land losers' quota in accordance with the instructions of the Railway Board. I find

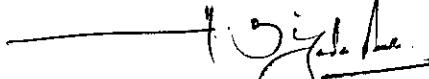
T/SP



that the applicant had not submitted any representation to the concerned respondents authorities. Hence no direction can be given at this stage.

3. If the applicant is so advised may file a suitable representation to R-2 and if that representation is received by R-2 the same will be disposed of expeditiously in accordance with the law.

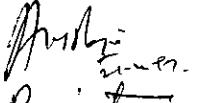
The OA is thus disposed of.



(H. Rajendra Prasad)
Member (Administrative)

19th March, 1997

Deputy



Ashok
Kumar
Registrar (O) 20

vm

self
25/4/97
COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 19-3-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No. 325/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
DESPATCH

23 APR 1997

हैदराबाद आयोग
HYDERABAD BENCH